

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No. 6162 of 2021

1. Sahid Sk.		
2. Ahad Sk.		
3. Saharbano Bibi	...	Petitioners
Versus		
The State of Jharkhand	...	Opposite Party

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioners	: Mr. Gautam Kumar, Advocate
For the State	: Mr. Vishwanath Roy, Addl. P.P.

Order No.02 Dated- 06.09.2021

Heard the parties through video conferencing.

Learned counsel for the petitioners personally undertakes to remove the defects as pointed out by the stamp reporter within two weeks after the lockdown period is over.

In view of the personal undertaking of the learned counsel for the petitioners, the defects pointed out by the stamp reporter are ignored for the present.

Apprehending their arrest, the petitioners have moved this Court for grant of privilege of anticipatory bail in connection with Rajmahal P.S. Case No.485 of 2020 registered under sections 366/366A/372/34 of the Indian Penal Code.

The Learned counsel for the petitioners submits that the allegation against the petitioners is that the petitioners have enticed away the minor victim girl who is the sister of the informant and illegally got her married without the consent of the informant or his father. It is further submitted that the allegations against the petitioners are all false and drawing attention of this Court to annexure-2 at page no.22 of the brief, which is a copy of the certified copy of the compromise petition filed on behalf of the petitioners in the court of Additional Sessions Judge-I, Rajmahal, it is submitted that therein it has been mentioned that the informant filed a case against suspicion against the petitioners but later on he came to know that the petitioners are innocent after recovery of the

victim girl hence, the informant and the victim amicably compromised the case and the informant does not want to proceed with the case. It is then submitted that the petitioners are ready and willing to cooperate with the investigation of the case. Hence, it is submitted that the petitioners be given the privilege of anticipatory bail.

Learned Addl. P.P. opposes the prayer for grant of anticipatory bail.

Considering the submissions of the counsels and the fact as discussed above, I am of the opinion that it is a fit case where the above named petitioners be given the privilege of anticipatory bail. Hence, in the event of their arrest or surrender within a period of six weeks from the date of this order, they shall be released on bail on furnishing bail bond of Rs. 25,000/- (Rupees Twenty Five Thousand) each with two sureties of the like amount each to the satisfaction of learned S.D.J.M., Rajmahal, in connection with Rajmahal P.S. Case No.485 of 2020 with the condition that the petitioners will cooperate with the investigation of the case and appear before the Investigating Officer as and when noticed by him and will furnish their mobile numbers and a copy of their Aadhar Cards in the court below with the undertaking that they will not change their mobile numbers during the pendency of the case subject to the conditions laid down under section 438 (2) Cr. P.C.

(Anil Kumar Choudhary, J.)

Sonu/Gunjan-